
(2018) 07 CAL CK 0014
In the Calcutta High Court
Case No : CRM 3552 of 2018

Akbar Ali Mondal

APPELLANT

Vs

State Of West Bengal & Ors.

RESPONDENT

Date of Decision : 04-07-2018

Acts Referred:

Citation : (2018) 07 CAL CK 0014

Hon'ble Judges : JOYMALYA BAGCHI, J;RAVI KRISHAN KAPUR, J

Bench : Division Bench

Advocate : Biswajit Manna, Madhusudan Sur, Rudradipto Nandy, N.S. Ghosh

Final Decision : Dismissed

Judgement

Report is placed on record wherefrom it appears that delay in commitment of the case is due to non-appearance of the co-accused persons who are on bail.

In view of the aforesaid fact it cannot be said that the delay in the progress of the matter before the trial Court is due to indolence on the part of the prosecution.Â That apart, there are prima facie materials on record to connect the petitioner with the alleged crime and he does not stand on the same footing with the co-accused persons who have been released on bail.Â In view of such circumstances, we are not inclined to grant bail to the petitioner at this stage.

The application for bail is, accordingly, rejected. Trial Court is directed to commit the case to the Court of Sessions promptly and the said Court shall take the proceeding to its logical conclusion without granting unnecessary adjournment to either of the parties.Â Petitioner and other accused persons are directed to cooperate with the Court below in that regard.